

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO(S). 315/2025

YAMUNA EXPRESSWAY INDUSTRIAL DEVELOPMENT AUTHORITY Appellant(s)

VERSUS

M/S ADORE INFRASMITH PVT LTD & ORS. Respondent(s)

(IA No. 846/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 844/2025 - EXEMPTION FROM FILING O.T.)

Date : 21-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s):

Mr. Shalini Sati, Adv.
Mr. Pranav Tanwar, Adv.
Mr. Divyam Agarwal, AOR

For Respondent(s):

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Ms. Pooja Chandra, Adv.
Mr. Ankur Saigal, Adv.
Ms. S. Lakshmi Iyer, Adv.
Mr. Devansh Srivastava,, Adv.
Ms. Priyadarshini Dewan, Adv.
Mr. Nitesh Jain, Adv.
Mr. Deepak Agarwal, Adv.
Mr. Rajesh Kumar, Adv.
Ms. Niti Khanna, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the appellant states that a decision on proposal for settlement will be taken within a period of four weeks from today.

List on 28th April, 2025.

Signature Not Verified
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ANITA MALHOTRA
Date: 2025.03.26
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Reason: 

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER